

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIA TECHS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.India Techs Ltd
2.	Date of incorporation of corporate debtor	18.08.1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51103KL1983PLC003770
5.	Address of the registered office and principal office (if any) of corporate debtor	60/2177 B,Pattathil House, K P Vallon Road,Kadavanthara, Kochi – 682020.
6.	Insolvency commencement date in respect of corporate debtor	25.10.2019 (Copy of order received by post on 06.11.2019)
7.	Estimated date of closure of insolvency resolution process	22.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sasitharan Ramaswamy IBBI/IPA-02/N-00519/2017-18/11678
9.	Address and e-mail of the interim resolution professional, as registered with the Board	T.C.55/33,Sarayu,Chirakkara Temple Road, Kaimanam,Pappanamcode,PO Thiruvananthapuram – 695018 rsasidharan.in@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	T.C.55/33,Sarayu,Chirakkara Temple Road, Kaimanam,Pappanamcode,PO Thiruvananthapuram – 695018 indiatechcirp@gmail.com
11.	Last date for submission of claims	19.11.2019 (ie 14 days from receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address:as in 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.India Techs Ltd on 25.10.2019.


The creditors of M/s.India Techs Ltd, are hereby called upon to submit their claims with proof on or before 19.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution
Professional :


SASITHARAN RAMASWAMY,
Interim Resolution Professional,
IBBI/IPA-02/N00519/2017-18/11678

Date and Place: 07.11.2019, Thiruvananthapuram.

